Form-C, PUBLIC NOTICE

Notice is hereby given that the constitution of **PS ASSOCIATES**, having its **registered office at 310, 3rd Floor, Vardhman Taru Plaza, CU Block, Pitampura, Delhi-110034**, has been amended via a Supplementary Partnership Deed dated **31.05.2026**. With effect from **31.05.2026, Mr. BHARAT PAHWA** Outgoing Partner has retired and **Mrs. PARUL SINGH** has been inducted as a New Partner. All persons having any claims against or dealings with the said firm are requested to submit their claims, if any, within 15 days from the date of publication of this notice at the address mentioned above. Failing which, such claims shall be deemed to have been waived.

For and on behalf of the Partners
M/s PS Associates
Partners-PS ASSOCIATES
Date: 19.06.2026 Place: Delhi

PUBLIC NOTICE

FORM NO. 155

[See Rule 329]

[Member's/Creditor's Voluntary Winding-Up]

NAME OF COMPANY:

KANHAI ASSOCIATES PRIVATE LIMITED

CIN: U74899DL1983PTC015758

Notice for Convening Final Meeting

Notice is hereby given in pursuance of Section 497/509 of the Companies Act, 1956 that a General Meeting of the members of Kanhai Associates Private Limited will be held at its Registered Office at 203, Surya Mansion, 1 Kaushlya Park, Hauz Khas, New Delhi – 110016 on the 20th July, 2026 at 11.00 A.M. for the purpose of having an account laid before them showing the manner in which the winding -up has been conducted and the property of the company disposed of and of hearing any explanation that may be given by the Liquidator and also of determining by a special resolution of the members of the company, the manner in which the books, accounts and documents of the company and of the Liquidator shall be disposed off.

Dated this 18th June, 2026

Sd/-
Subhash Singh
Liquidator of **KANHAI ASSOCIATES PRIVATE LIMITED**
R/o 136 Ground Floor Front, Ashoka Enclave Part-1, Sector 34 Faridabad, Haryana - 121003

"FORM NO INC-26"

[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]
Before the Central Government
Regional Director, Northern Region- Directorate-I
In the matter of the Sub Section 4 of Section 13 of Companies Act, 2013 and Clause [a] of Sub rule[6] of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
IDEALPREPAID INDIA PRIVATE LIMITED
(CIN : U74999DL2015FTC286993)
having its registered office at Prop. No. B-32/B, Ground Floor, Kh. No. 1529/2, Phase-2, Aya Nagar Extension, South Delhi, Delhi-110047
.....Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on **10.06.2026** to enable the company to change its Registered Office from **"NCT of Delhi"** under the jurisdiction of Registrar of Companies Delhi-I to **"State of Haryana"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address **Regional Director, Northern Region Directorate I, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003**, within Fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below:

IDEALPREPAID INDIA PRIVATE LIMITED
(CIN : U74999DL2015FTC286993)
Prop. No. B-32/B, Ground Floor, Kh. No. 1529/2, Phase-2, Aya Nagar Extension, South Delhi, Delhi-110047
Email : account@idealprepaid.in
Telephone Number : +91 97177 81042

For Idealprepaid India Private Limited
Sd/-
Manpal
Director
DIN : 10808826

Dated : 18.06.2026
Place : New Delhi

HERO HOUSING FINANCE LIMITED

HeroHousing Finance

Contact Address: 2nd Floor, A-6, Sector-4, Noida, Gautam Buddha Nagar, Uttar Pradesh-201301.
Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057,
Ph: 011 49267000, Toll Free No: 1800 212 8800, Email: customer.care@herohfl.com
Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s) /Legal Heir(s)/ Legal Representative(s)	Date of Demand Notice/ Amount as per Demand Notice	Date of Possession (Constructive /Physical)
HHFDELHOU 19000001278	Satbir Singh, Rajinder Singh, Gurpreet Kaur	15-Nov-2025 Rs. 18,67,031/- Due as on 13-Nov-2025	17.06.2026 (Physical)

Description of Secured Assets/Immovable Properties:- Built Up Ground Floor, Without Roof Rights Of Property Bearing No. B-456, Built On Portion Of Ahata No. 43, Measuring 48 Sq. Yards. Out Of Khasra No. 630, **Situated At Village- Basai Darapur, Colony Known As Sudershan Park New Delhi-110015. Bounded by: North:** Remaining portion of property, **East:** Ahata No. 42, **South:** 15 Ft wide Passage, **West:** Ahata No. 44

Loan Account No.	Name of Obligor(s) /Legal Heir(s)/ Legal Representative(s)	Date of Demand Notice/ Amount as per Demand Notice	Date of Possession (Constructive /Physical)
HHFNOIHOU 23000038142	Yogendra Singh, Komal Rani	15-Sep-2025 Rs. 10,05,038/- Due as on 12-Sep-2025	16.06.2026 (Physical)

Description of Secured Assets/Immovable Properties:- Flat No. E 1/56a, Ews On First Floor Having Area Measuring 33.76 Sq. Mtrs Consisting Of One Bedroom, Kitchen, Toilet Batroom And Stairs, Block-E, Madhuban Bapudham, Pargana Dasna, **Ghaziabad-201002**

DATE :- 19-06-2026 Sd/- Authorised Officer
PLACE:- DELHI FOR HERO HOUSING FINANCE LIMITED

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IIFL HFL** for an amount as mentioned herein under with interest thereon. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act. If the borrower clears the dues of the **"IIFL HFL"** together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by **"IIFL HFL"** and no further step shall be taken by **"IIFL HFL"** for transfer or sale of the secured assets.

Name of the Borrower(s)/ Co-Borrower(s)/ Legal Heir	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mrs. Annu Joshi, M/s Dushyant Prop. And Building Alias M/s Dushyant Property And Building, Any Other Legal Heirs And/or Legal Representatives, If Any Of Late Mr. Dushyant **Prospect No 986805, 982080, 975043, 991054**	All That Piece And Parcel Of Plot No RZ-I/2A+B, Admeasuirng 200 Sq Yds (1800 Sq. Ft.) , Khasra No 17/9, Situated In Revenue Estate Of Village Matiala, Delhi In The Colony Known As Sukhi Ram Park , Uttam Nagar, New Delhi, 110059 Property Type: Area_ admeasuring Property Area: 1800.00	**986805** is **₹39,71,500** (Rupees Thirty Nine Lakh Seventy One Thousand Five Hundred Only) & **982080** is **₹65,170** ((Rupees Sixty Five Thousand One Hundred and Seventy) & **975043** is **₹58,981** (Rupees Fifty Eight Thousand Nine Hundred and Eighty One Only) & **991054** is **₹1,02,769** (Rupees One Lakh Two Thousand Seven Hundred and Sixty Nine Only)	**27/03/ 2026**	**16/06/ 2026**

For,further details please contact to Authorised Officer at **Branch Office:**Plot No.98,Udyog Vihar, Phase-IV, Gurgaon Haryana -122015 **or Corporate Office :** IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.

Place : Delhi ; Date : 19.06.2026 Sd/-, Authorised Officer, For IIFL Home Finance Ltd.

U GRO Capital Limited

UGRO CAPITAL

B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kurla (West), Mumbai- 400070

POSSESSION NOTICE APPENDIX IV (SEE RULE 8(1)) (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorized Officer of **UGRO Capital Limited,** having its registered office at B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kurla (West), Mumbai- 400070,under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice to repay the amount mentioned in the notice together with interest thereon, within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002.on the day, month and year mentioned below.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **UGRO Capital Limited** for the amount mentioned in the notice together with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Borrower Details	Demand Notice	Mortgaged Property	Possession Date
1.	**1) CHANCHAL ENTERPRISES 2) CHANCHAL RAGHUVANSHI 3) NEERAJ KUMAR SINGH 4) PRATYAKSH RAGHUVANSHI ON BEHALF OF DECEASED S/O NEERAJ KUMAR SINGH Loan Account Number: UGDELSS0000038936**	**Demand Notice dated 01/04/2026 for an amount of Rs.4,28,34,332/-** (Rupees Four Crore Twenty Eight Lakh Thirty Four Thousand Three Hundred Thirty Two Only) As on 01/04/2026	Residential Property No. 140, area measuring 243.40 sq. mtrs., Block-PK, Sector-122, Noida, Distt. Gautam Budh Nagar, U.P. 201301 **Boundaries:** East : Other property, West : Other property, North : Other property, South : Road 30 ft	**17.06.2026**

Place: DELHI Sd/-(Authorised Officer)
Date: 19.06.2026 For UGRO Capital Limited

POSSESSION NOTICE

Whereas, IIFL-HFL, under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice calling upon the borrower/co-borrower, guarantors, mortgagors to repay the amount, details of which are mentioned in the table below.

And whereas subsequently, IIFL-HFL has vide Assignment Agreement dated **29-12-2025** assigned all its rights, title, interest and benefits in respect of the debts due and payable by the borrower/guarantor(s)/mortgagor(s) arising out of the facilities advanced by IIFL-HFL, Bank to borrower/ guarantor(s) along with the underlying Immovable Property to Phoenix Arc Limited (Formerly known as "Phoenix ARC Private Limited") acting in its capacity as Trustee of Phoenix Trust - FY 26-14 ("Phoenix") for the benefit of the holders of Security Receipts. Therefore, in view of the said assignment, Phoenix now stands substituted in the place of IIFL-HFL and Phoenix shall be entitled to institute/continue all and any proceedings against the borrower/ guarantor(s)/mortgagor(s) and to enforce the rights and benefits under the financial documents including the enforcement of guarantee and security interest executed and created by the borrower/guarantor(s)/mortgagor(s) for the financial facilities availed by them.

The borrower/guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/ guarantor(s)/ mortgagor(s) in particular and the public in general that the undersigned being the Authorized Officer of Phoenix has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" on the date mentioned below.

Name of the Borrower(s)/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Ram Niwas Mr. Mohit, Mrs. Shiksha Jai Maa Durga Fabrication **Prospect No. IL10300369**	All that Piece and Parcel of Mortgaged Property of Plot No. 84 comprised in Khasra No. 1617 situated at Sidhi vinayak Enclave Phase-3 Phase-2 Village Salempur Mehdood-2 Pargana Roorkee, Uttarakhand, 247667 Area Admeasuring (IN SQ. FT.): Property Type: Land_Area, Carpet_Area Property Area: 645.00, 604.00	**Rs. 1565375.00** (Rupees Fifteen Lakh Sixty Five Thousand Three Hundred & Seventy Five Only)	13-10-2025	16-06-2026
Mr. Ashok Kumar Mr. Akshay Sharma Mrs. Pushpa Sharma **Propsect No. IL10859641**	All that Piece and Parcel of Mortgaged Property of Property plot no 48, khashra no. 465 Vasa ndhara enclave Village jamalpur kalan pargana, Haridwar, Jwalapur Teshil, Haridwar Uttarakhand 249401 Area Admeasuring (in sq. Ft.): Property Type: Area_Admeasuring Property Area: 680	**Rs. 2147127.00** (Rupees Twenty One Lakh Forty Seven Thousand One Hundred & Twenty Seven Only)	04-12-2025	16-06-2026

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned that Phoenix is in the lawful possession of the Immovable Property mentioned above and under Section 13(13) of the SARFAESI Act, 2002, the borrower/ guarantor(s)/mortgagor(s) or any person whatsoever, shall after receipt of this notice not transfer by way of sale, lease or otherwise deal with/ alienate the Immovable Property, without prior written consent of Phoenix and any dealings with the Immovable Property will be subject to the charge of Phoenix for the amount as mentioned above along with future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc.

The borrowers'/guarantors'/mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the above-mentioned Immovable Property

PLACE : DELHI Sd/- Authorised Officer,
DATE : 19.06.2026 Phoenix ARC Limited (In capacity as Trustee)

Phoenix ARC Limited (Formerly known as 'Phoenix ARC Private Limited') CIN No.-U67190MH2007PLC168303
Website: www.phoenixarc.co.in Registered Office: 3rd Floor, Wallace Towers, 139/140/B/1,
Crossing of Sahar Road and Western Express Highway, Vile Parle East, Mumbai, Maharashtra, 400057. • Tel: +91 02268492450.

IDFC FIRST Bank Limited

IDFC FIRST Bank

(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and Presently known as IDFC FIRST Bank Limited)
CIN: L65110TN2014PLC097792 Registered Office: KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai-600031 Tel: +91 44 4564 4000 || Fax: +91 44 4564 4022

PUBLIC NOTICE

GOLD AUCTION CUM INVITATION NOTICE

Notice is hereby given to the below mentioned borrowers and the general public that the said borrowers have availed loan facilities from IDFC FIRST Bank Limited (Bank) by pledging Gold ornaments and despite repeated reminders and notices, the borrowers have failed to repay the outstanding dues within the stipulated time under the facility. Accordingly, the Bank, in exercise of its rights, shall conduct a public auction of the pledged gold ornaments from **21-JULY-2026 to 23-JULY-2026** for the recovery of its dues. Borrowers are hereby informed that this is the final opportunity to repay the entire outstanding dues along with the applicable relevant interest, charges and expenses before the Inspection/Bid date, failing which the pledged gold ornaments shall be sold through the auction as per the guidelines given by regulators.

LOAN ACCOUNT NO.	NAME OF BORROWER	BRANCH NAME
164844623	SUBHAN ALI	MORADABAD MBL

In the event of the auction any surplus amount is realized from this auction, the same shall be refunded to the concerned borrower and if there is any deficit/shortfall post the auction, the balance amount shall be recoverable from the borrower through appropriate legal proceedings. IDFC FIRST Bank has the authority to remove any account from the auction without any prior intimation. Further IDFC FIRST Bank reserves the right to modify or defer the auction schedule to later date at its discretion, without serving any prior notice. Auction will be conducted in physical mode through its empanel auction service providers M/S Shriram Auto Mall India Ltd from 10:00 am to 01:00 pm. If the customer is deceased, all the conditions pertaining to auction will be applicable to their nominee/legal heir.

Terms & Conditions of Auction sale:

1) Sale of concerned gold ornaments shall be on **"AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis.**
2) Intending bidders shall register with the Bank's authorized auction service provider and comply with the KYC requirements.
3) It shall be the responsibility of the bidders to inspect and satisfy themselves about the ornaments and specification before submitting the bid. The bidder may inspect the ornaments in consultation with the branch manager.
4) The highest bid shall be subject to confirmation by the Authorized Representative of the Bank.
5) Successful bidder shall deposit the full sale amount within the stipulated time, failing which the amount already deposited shall be forfeited.
6) Gold Pouches once sold cannot be returned to seller under any circumstances and seller shall have no liability of whatsoever nature once the physical hand over of it is taken by the winning bidder/purchaser.
7) The Authorized Representative of the Bank reserves the right to accept/reject any bid or cancel/postpone the auction without prior notice or assigning any reason whatsoever.
8) The sale is subject to confirmation by the Bank.

Sd/-
DATE : 19-06-2026 Authorized officer for
PLACE: UTTAR PRADESH IDFC FIRST Bank Limited

FORM A - PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S COSMOS FERROUS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	**COSMOS FERROUS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	18.08.2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies: Uttar Pradesh II Under the Companies Act, 2013
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U28910UP2015PTC072740
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Rana Chowk, Meerut Road, Muzaffarnagar, Uttar Pradesh, India, 251003
6.	Insolvency commencement date in respect of corporate debtor	11.06.2026 (Copy of Order received on 16.06.2026)
7.	Estimated date of closure of insolvency resolution process	13.12.2026
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Name- Ms. Bhavna Bansal Registration Number- IBBI/IPA-001/IP-02716/2022-2023/14150
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Registered Address: A/19-B, DDA Flats, Munirka, Delhi-110067, E-mail- bhavnabansalus@yahoo.com AFA Valid upto 31/12/2026
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	E–9/23, LGF, Vasant Vihar, Delhi 110057 Email : cirp.cosmos@gmail.com
11.	Last date for submission of claims	30.06.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link:-https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, has ordered the commencement of a Corporate Insolvency Resolution Process of **M/s COSMOS FERROUS PRIVATE LIMITED** on **11.06.2026** (Copy of Order received on 16.06.2026). The creditors of **M/s COSMOS FERROUS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof **on or before 30.06.2026** to the Interim Resolution Professional at the address mentioned against Entry No.10. The financial creditors must submit their claims with proof by electronic means also. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Bhavna Bansal (Interim Resolution Professional)
For M/s COSMOS FERROUS PRIVATE LIMITED
IBBI Registration Number: IBBI/IPA-001/IP-02716/2022-2023/14150
Place: New Delhi Date: 19.06.2026

HERO FINCORP LIMITED

Hero FINCORP

CIN: U74899DL1991PLC046774
Regd Office: 34, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057,
Ph.: 011-4948 7150 | **Fax:** 011-4948 7197, 011-4948 7198
Email: litigation@herofincorp.com | **Web:** www.herofincorp.com

POSSESSION NOTICE [(APPENDIX IV) RULE 8(1)]

Whereas the Authorized officer of **Hero FinCorp Limited (HFCL)**, a Non-Banking Financial Company, under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 OF 2002) (hereinafter referred to as **"Act"**) and in exercise of the powers conferred under Section 13 (12) of the Act read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice dated 13.04.2026, calling upon:

1. **M/s. Kalra Cold Chain Logistics (Borrower),** having its registered office 415, 4th Floor, DLF Star Tower, Sector-30, Gurugram, Haryana-122002, **also at** H No. K-117, First Floor, South City 1, Gurgaon, Haryana-122001.
2. **Mr. Ashish Kalra (Co-Borrower / Mortgagor),** residing at H No. K-117, First Floor, South City 1, Gurgaon, Haryana-122001.
3. **Mr. Prithvi Raj Kalra (Co-Borrower),** residing at 5414 First Floor Lotus Lane, DLF Phase-4, Gurgaon, Haryana-122009.
4. **Ms. Shruti Sah (Co-Borrower),** residing at H No. K-117, First Floor, South City 1, Gurgaon, Haryana-122001.

(hereinafter collectively referred to as **"Borrower"**)

to repay the amount mentioned in the notice **Rs.3,66,31,757.09/- (Rupees Three Crores Sixty-Six Lakhs Thirty-One Thousand Seven Hundred Fifty-Seven and Nine Only) due as on 11.04.2026** along with the applicable interest and other charges within Sixty (60) days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **18th day of June, 2026**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of HFCL for an amount of **Rs.3,66,31,757.09/- (Rupees Three Crores Sixty-Six Lakhs Thirty-One Thousand Seven Hundred Fifty-Seven and Nine Only) due as on 11.04.2026** along with the applicable interest and other charges thereon.

The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF IMMOVABLE PROPERTY/SECURED ASSET IS AS UNDER:

INDEPENDENT FLAT ON FIRST FLOOR, HAVING COVERED AREA 249 SQ. METERS, PLOT NO.117, BLOCK NO.-K, SOUTH CITY, PHASE-I, VILLAGE SILOKHR, JHARSA & SUKHRALI TEHSIL WAZIRABAD & DISTRICT GURUGRAM HARYANA, NORTH: DSC-115, WEST: ATRIUM, SOUTH: DSC-117, EAST: PASSAGE

Place: Gurugram SD/-, AUTHORIZED OFFICER,
Date: 18.06.2026 HERO FINCORP LIMITED

Hinduja Housing Finance Ltd.

HINDUJA HOUSING FINANCE

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, and **Branch office:** at F8, first floor, Mahalaxmi Tower, Sector 4, Vaishali, Ghaziabad-201010
Email: auction@hindujahousingfinance,com

ARM: SHASHI MISHRA - 9718025302 • ALM: ARUN MOHAN SHARMA 8800898999
ZRM: RAKESH GUPTA - 9873925255

NOTICE OF SALE THROUGH PRIVATE TREATY

SALE OF MOVABLE & IMMOVABLE ASSETS CHARGED TO HHFL UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 (SARFAESIACT).

The undersigned as Authorized Officer of HHFL has taken over possession of the schedule property us/ 14(1) of the SARFAESI Act. Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to HHFL for realization of it's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".

Standard terms & conditions for sale of property through Private Treaty are as under:

1. Sale through Private Treaty will be on **"AS IS WHERE IS BASIS"** and **"AS IS WHAT IS BASIS". 2.** The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. **3.** The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. **4.** Failure to remit the amount as required under clause (2) above will cause forfeiture of amount already paid including 10% of the amount paid along with application. **5.** In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest. **6.** The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues. **7.** The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date. **8.** HHFL reserves the right to reject any offer of purchase without assigning any reason. **9.** In case of more than one offer, HHFL will accept the highest offer. **10.** The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application on or before **04.07.2026.** The Process shall be concluded on **06.07.2026. 11.** The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. **12.** Sale shall be in accordance with the provisions of SARFAESI Act / Rules.

SCHEDULE Description of the Property (Secured Asset)

Freehold Residential Residential Plot No-33, D-Block, Measuring 100 Sq Yd. or say 83.61 Sq. Mt. Pertaining to Khasra No-359 Mi.. Situated in Green City Phase-1, Village Agraula Loni Ghaizabad. **LOAN NO- GZ/MNR/PRTP/A000000324**

1. Mr. Dharm Pal (Borrower). 2. Mrs. Menka (Co-borrower)

Reserve Price : Rs. 1900000/- (Rupees Nineteen Lakh Only)

Date: 19-06-2026, Authorised Officer,
Place: Ghaziabad For Hinduja Housing Finance Limited

UMMEED HOUSING FINANCE PVT. LTD

UMMEED

Registered office at: 2009-2014,20th Floor, Magnum Global Park, Sector-58, Gurugram (Haryana)-122002")
CIN:U65922HR2016PTC057984.

DEMAND NOTICE U/S(13)2 SARFESI ACT

As the loan account become NPA therefore **authorised officer u/s 13[2] the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002** had issued 60 days demand notice to Borrower/Applicant/Guarantor/Mortgagor as given in the table. According to the notice if the borrowers do not deposit the entire amount within 60 days, the amount will be recovered from auction of mortgage property/secured assets mentioned below. Therefore, the borrowers are informed to deposit the entire loan amount along with the future interest and expenses within 60 days from the date of demand notice, otherwise under the provision of 13[4] and 14 of said act, the authorised officer is taking possession for sale of the mortgage property/secured assets as given below.

Borrowers to take note that after receipt of this notice in terms of **13[13] of the act ,2002,** you are prohibited and restrained from the transferring any of the secured assets by way of sale, lease or otherwise, without prior written consent of the secured creditor.

Borrowers' attentions are attracted towards **sec-13[8] R/W rule 3[5]** of the security Interest (enforcement) Rule,2002 Act that the borrower shall be entitled redeem their secured asset upon the payment of the complete outstanding dues as mentioned below before the publication of auction notice, which thereafter shall cease to exist

Sr. No.	Name Of Borrower/ Applicant /Guarantor /Mortgagor	Date And Amount Of Demand Notice U/S 13[2]
1	**1. Sunil Kumar S/o Raj Singh (Borrower) 2. Geeta Devi W/o Sunil Kumar (Co-Borrower) 3. Anil S/o Raj Singh (Guarantor) All Above Residing-** 356, Alawalpur, Chutmalpur, Haridwar, Uttrakhand-247662. **Also At-** Roorkee Malviya Chowk Roorkee English Wine Shop, Haridwar -247667 **Loan Nos- LXROO02923-240028616 & LXROO04224-250044845 Loan Agreement Date: 19-Sep.-2023 & 20-Nov-2024 Loan Amt Rs. Sanction Amount Of Rs. 5,50,000 But Disbursed Amount of 3,57,500/- + Rs .6,80,000/-**	**08-June-2026 Rs. 3,88,158+ 6,98,865.33/- Total Aggregate Amount Of Rs. 10,87,023.33 (Rupees Ten Lacks Eighty Seven Thousand Twenty Three Only) As On 08-June-26 + Further Interest And Other Charges From The Date 09-June-2026.**
	Description Of Mortgage Property:- Residential Plot Having Area 735 Sq. Feet I.e 63.308 Sq. Mtrs., Part Of Khata No.85, Khasra No. 616, Situated At Mauza -Lateefpur Khubbanpur Musthakam Pargana & Tehsil Bhagwanpur, District-Haridwar, Uttarakhand, Bounded As: East- Seller Property, West- 15 Ft Wide Rasta , North- Seller Property South- Bag Kirat Chouhan And Having Plot Area 511.4131 Sq. Feet I.e 47.5291 Sq. Mtrs., Part Of Khasra No. 341, **Situated At Village - Alawalpur, Pargana & Tehsil Bhagwanpur, District-Haridwar, Uttarakhand, Bounded As: East-** Road 4 Feet Wide, **West-** House Of Rajendra, **North-** Plot Of Rishipal, **South-** Road 10 Feet Wide.	
2	**1. Sandip Kumar S/o Raj Kumar (Borrower) 2. Meenu W/o Sandip Kumar (Co-Borrower) Both** Jamanpur, Tehsil-Vikasnagar, Dehradun, Uttarakhand-248011 **Also At** -Sainik Colony, Rampur Kalan, Dheradhun, Uttarakhand-248197 **Loan Nos- LXVKN01124-250048889 & LXVKN02425-260050214 Loan Agreement Date: 23-Mar.-2025 & 30-Apr-2025 Loan Amt Rs. 14,00,000/-+ Rs. 2,50,000/-**	**08-June-2026 Rs. 14,69,227/-+ Rs. 2,57,027/- Total Aggregate Amount of Rs. 17,26,254 (Rupees Seventeen Lacks Twenty Six Thousand Two Hundred Fifty Four Only) as on 08-June-26 + Further Interest And Other Charges From The Date 09-June-2026.**
	Description Of Mortgage Property:- Property Bearing Khatoni/Khata No. 165 (As Per Fasli Year 1422-1427), Khasra No. 966 Min., Area 75.56 Sq. Mtrs., Situated At Mouza Rampur Kalan, Pargana-Pachhwadoon, **Tehsil-Vikasnagar, District-Dehradhun, Uttarakhand, Bounded As: East-**Land Of Kasim, **West-** Land Of Noor Jahan, **North-**Other Land, **South-**Road 20 Feet Wide.	

Date : 19.06.2026 Authorized Officer, Mr. Gaurav Tripathi Mobile- 9650055701
Place: Gurugram UMMEED HOUSING FINANCE PVT. LTD.

Indian Overseas Bank

Faridabad Main Branch
1-B/205 Neelam Bata Road, NIT, Faridabad, Haryana-121001 Phone No. 8925950192
Email: iob0192@iob.in

Addendum to Sale Notice dated 10.06.2026

We refer to our Sale Notice dated 10.06.2026 & Newspaper publication on 12.06.2026 for e-auction of property located at Upper Ground Floor of Property bearing No 158, measuring 100 sq. yards, being part of khasra No.147 min., situated in Gali No 17, Amritpuri - B, Garhi, East of Kailash, New Delhi-110065 in the name of Anita Choudhary.

In this regard, the area for sale is as under :
Plinth Area: 760 sq. ft.
Covered Area: 722 sq. ft.
Brief Description of Property : Residential Property on upper ground floor having 02 Bedrooms.

Place : Faridabad
Date : 16.06.2026 Authorised Officer

Reg. off.: Office No. 301-302, 8/19, 3rd Floor, W.E.A. Pusa Lane, Karol Bagh, New Delhi-110005
Corp off.: 716-717, 7th Floor, Tower B, World Trade Tower, Sector 16, Noida,201301, UttarPradesh, Ph.: +91 120 4290650/52/53/54/55, Email: info@cslfinance.in, Legal@cslfinance.in. Web.: www.cslfinance.in CIN: L74899DL1992PLC051462

CSL Finance Limited

PHYSICAL POSSESSION NOTICE FOR IMMOVEABLE PROPERTY
[(Appendix IV) Rule 8(1)]

Whereas The undersigned being the authorized officer of the **CSL FINANCE LTD.** (hereinafter referred as Company) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to the Borrower/Co-Borrower/ Guarantor mentioned herein below to repay the amount mentioned in the notice within **60 days** from the date of receipt of the said notice.

The Borrower/Co-Borrower/Guarantors having failed to repay the demanded amount, accordingly notice is hereby given to the Borrower/Co-Borrower/ Guarantors and the public in general that the undersigned on behalf of company has taken physical possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said act read with rule 8(1) of the said rules.

The Borrower(s)/Co-Borrower(s)/Guarantor(s) in particular and the public in general is hereby cautioned not to deal with the below mentioned property and any dealings with the said property will be subject to the first charge of the Company for the amount as mentioned herein below with future interest thereon.

Name of Borrower/Co-Borrower/ Guarantor / Loan No.	Demand Notice dated and Amount (in Rs.)	Date of Physical Possession
LAN: SMEAGR010006060 Borrower: Sachin Sharma Co-Borrower/Security Provider: Asha Devi Sharma Co-Borrower: Nitin Sharma Co-Borrower: Mukesh Chand Sharma Address At: Bhagwati Bagh, Faudary Nagar, Kuberpur, Agra, Uttar Pradesh - 282006	**17.04.2025 & Rs.16,74,076/-** (Rupees Sixteen Lakhs Seventy-Four Thousand And Seventy-Six Only) as on 17/04/2025 plus future interest, penal interest, costs and charges	**18.06.2026**

Description of Secured Asset (Immovable Property): "Plot Land Measuring Area 55.73 Sq. Mtrs Situated At In Khasra No. 1292/89 Bhagwati Bagh Mauza - Naraich, Tehsil - Etmadpur, And District - Agra Uttar Pradesh Along With 100% Undivided, Indivisible And Impartible Ownership Rights/Shares In The Said Plot Of Land, Togesther With All Rights, Easements, Priviliges, Appurtenaces Whatsoever Belonging To Or Enjoyed Therewith Or Appurtenant Thereof, With Fixtures, Fittings Electrical & Amp, Sanitary Fittings And Necessary Amenities". **Boundaries and dimension of the property are as under:- As Per Title Documents:-** North - Plot Of Devendra Kumar Sharma, South - Plot Of Other, East - Plot Of Basantlal, West - 25' Wide Road. **As Per Actual/Technical Valution Report:-** North - Plot Of Devenrda Kumar Sharma, South - Property Of Uday Agarwal, East- Other's House, West - 27' Wide

Date : 18.06.2026 Sd/- Authorized Officer,
Place : Agra (Uttar Pradesh) CSL Finance Ltd.

बैंक ऑफ़ बड़ौदा Bank of Baroda

Branch Address: Branch -N.I.T Chowk, Faridabad Crown Plaza, 1&2 Chowk, Tikona Park, NIT, Faridabad, Haryana-121001

E-AUCTION SALE NOTICE

DATE AND TIME OF E-AUCTION IS 07.07.2026 , Time 02.00 P.M. to 6.00 P.M.

Sale Notice for Sale of Immovable Properties - "APPENDIX- IV-A [See proviso to Rule 8 (6) & 9 (1)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned account/s. The details of Borrower/s/Mortgagor/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr. No.	Name & address of Borrower/s/Guarantor/s/Mortgagor (s)	Detailed description of the immovable property with known encumbrances, if any	Total Dues as on 03.07.2025	Reserve Price / EMD / Bid Increment	Property Inspection date & Time
1.	**M/s Satnam Engineers** Plot No 20, Gali No 2E, Saroorpur Industrial Area, NIT Faridabad - 121005, mail Id satnam_engineers@rediffmail.com Mob No. 9811579727 Borrower & Proprietor Address: Harjeet Singh H.No 5N, 15A, NH 5, NIT Faridabad-121001. Guarantor Address: Paramjit Singh, H.No 5N, Nh5, NIT Faridabad - 121001.	All that part and parcel of the property consisting Tarka No 8, Forming Part of Plot No 64 Area admeasuring 205.3 aq. yards situated at industrial Area, Piyali Chowk NIT, Haryana 121001. Bounded: North : Property no 64/7, South: Property no 64/9, East: 18' Wide Road, west: other's Property	Outstanding - Rs. 96,11,359/- (Ninety Six Lacs ElevenThousands Three Hundred Fifty Nine Rupees Only) Inclusive of Interest up to 30.03.2025 + Unapplied Interest from 01.07 .2025 **Status of Possession:** Symbolic	**Reserve Price** Rs. 13000000/- **EMD :** Rs.1300000/- **Bid Inc.:** Rs. 100000/-	**Date:** 04-07-2026 To 06-07-2026 **Time:** 10:00 AM To 04:00 PM

For detailed terms and conditions of sale, please refer/visit to the website link https://www.bankofbaroda.bank.in/e-auction and online auction portal Baanknet.com. Also, prospective bidders may contact the Authorised officer at Mobile No. 0129-2412971/2426868.

Date: 19.06.2026 **(Santosh Dhyani)**
Place: Faridabad **Authorised Officer, Bank of Baroda**

Mahindra FINANCE

Registered Office: at Gateway Building, Appollo Bunder, Mumbai- 400 001.
Corporate Office: at B Wing, 3rd Floor, Agastya Corporate Park, Piramal Amiti Building, Sunder Baug Lane, Kamani Junction, Kurla West Mumbai- 400 070 .

DEMAND NOTICE UNDER SECTION 13 (2) OF SARFAESI Act, 2002

Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgagors have availed loans from **Mahindra and Mahindra Financial Services Ltd** by mortgaging your movable properties. Consequent to default committed by you all, your loan account has been classified as Non-performing Asset, whereas **Mahindra and Mahindra Financial Services Ltd** being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued **Demand notice** calling upon the Borrower's/Co-Borrower's/Guarantor's/Mortgagors as mentioned in column No.1 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice.

Name of Borrower/ Co-Borrower/ Guarantor/Mortgagor	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice date	Amount Due in Rs..../- As on
1. RADHA ENGINEERING (Borrower) **PROP. ROSHAN KUMAR SINGH 2. LALITA KUMARI** (Co-Borrower 1)	**Sanction Letter bearing Ref.No:** MMFSL/SME/RE/ 48693/24-25 **Dated:** 26.08.2024 **Loan No. /Contract No.** IMACHTL24477969 **Loan amount Rs.28,62,316/-** (Rupees Twenty-Eight Lakh Sixty-Two Thousand Three Hundred and Sixteen Only)	**DESCRIPTION OF THE MOVABLE PROPERTY: ITEM NO-I -** First and exclusive charge on the plant and machinery/ies, machineries spares, tools and accessories, electrical installations and fixtures located at **RADHA ENGINEERING, GALI NO.04, KHASRA NO.877, SIHANI ROAD, GHAZIABAD, UTTARPRADESH - 201003.** (see machine table below)	**Date of NPA:** 08.06.2026 **Demand Notice Date:** 15.06.2026	**Rs.24,94,654/-** (Rupees Twenty Four Lakh Ninety Four Thousand Six Hundred and Fifty Four Only) **as on 11th June 2026**

Sr.No	Machine Model and Make	Quantity	Supplier
1	**ZICO BRAND VMC CENTER MODEL ZM-1160 TRAVEL – 1100X610X610MM TABLE SIZE- 1200X600MM SPINDLE TAPER BT-40 SPINDLE TAPER 10000RPM MITSUBISHI CNC SYSTEM S NO: ZM/1060/058.**	01	**ZICO MACHINES PRIVATE LIMITED.**
	TOTAL	01	

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.1, calling upon them to make payment of the aggregate amount as shown in column No.5, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.5. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, **Mahindra and Mahindra Financial Services Ltd** shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.3. Please note that this publication is made without prejudice to such rights and remedies as are available to **Mahindra and Mahindra Financial Services Ltd** against the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagors of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/ prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 19.06.2026 Sd/- Authorised Officer,
Place: GHAZIABAD, UTTARPRADESH Mahindra and Mahindra Financial Services Ltd.

THE BIGGEST CAPITAL ONE CAN POSSESS KNOWLEDGE

FINANCIAL EXPRESS Read to Lead

उम्मीद हाउसिंग फाइनेंस प्रा. लि.

पंजीकृत कार्यालयः 2009–2014, 20वीं मंजिल, मैग्नम ग्लोबल पार्क, सेक्टर–58, गुरुग्राम (हरियाणा)–122002, सीआईएनः U65922HR2016PTC057984

सरफैसी अधिनियम की धारा 13(2) के अंतर्गत मांग सूचना

चूंकि, ऋण खाता एनपीए बन चुकी है, अतः वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्त्तन अधिनियम,2002 की धारा 13(2) के अंतर्गत प्राधिकृत अधिकारी ने तालिका में नीचे दिये गये ऋणधारक/आवेदक/गारंटर/बंधकों को 60 दिनों की मांग सूचना जारी की थी। सूचना के अनुसार यदि ऋणधारक 60 दिनों के भीतर सम्पूर्ण राशि का भुगतान नहीं करते हैं तो उस राशि की वसूली गिरवी सम्पत्ति/नीचे वर्णित प्रतिभूत परिसम्पत्ति की नीलामी से की जानी थी। अतरू ऋणधारकों को सूचित किया जाता है कि मांग सूचना की तिथि से 60 दिनों के भीतर आगे के ब्याज तथा खर्चे के साथ सम्पूर्ण ऋण राशि का भुगतान करें अन्यथा उक्त अधिनियम की धारा 13(4) तथा 14 के अंतर्गत प्राधिकृत अधिकारी नीचे वर्णित रूप में गिरवी सम्पत्ति/प्रतिभूत परिसम्पत्ति की बिक्री के लिये उसका कब्जा करेंगे।

ऋणधारक ध्यान रखें कि अधिनियम, 2002 की धारा 13(13) के अनुसार इस सूचना की प्राप्ति के बाद आप प्रतिभूत क्रेडीटर की पूर्व सहमति के बिना बिक्री, पट्टा या अन्य रूप से प्रतिभूत परिसम्पत्ति का अंतरण करने से निषिद्ध किये गये हैं।

ऋणधारक का ध्यान प्रतिभूति हित (प्रवर्तन) नियम, 2002 की धारा 13(8) के साथ पठित नियम 3(5) के प्रति आकृष्ट की जाती है कि ऋणधारक नीलामी सूचना के प्रकाशन से पूर्व नीचे वर्णित सम्पूर्ण बकाया देयता का भुगतान कर अपनी प्रतिभूत परिसम्पत्तियों को विमोचित करने के लिये अधिकृत होंगे जिसका उसके बाद अस्तित्व समाप्त हो जाएगा।

क्र. सं.	ऋणधारक/आवेदक/गारंटर/बंधक का नाम	धारा 13(2) के अंतर्गत मांग सूचना की तिथि और राशि
1.	1. सुजय राय, पुत्र सुबल राय (उधारकर्ता) 2. मीता राय, पत्नी सुजय राय (सह-उधारकर्ता) 3. शमशेर, पुत्र छुट्टन (गारंटर) सभी ऊपर दिए गए लोग का निवास स्थान – प्राथमिक विद्यालय के पास, खावरी अव्वल, बिलारी, मुरादाबाद, उत्तर प्रदेश–244411 ऋण नंबर– LXMOR04124-250037695 **ऋण एग्रीमेंट की तारीखः 31–मई–2024** **ऋण की रकमः 4,00,000/– रुपये**	08–जून–2026 08–जून–2026 तक रु.3,91,592/– (तीन लाख इक्यानवे हजार पाँच सौ बानवे रुपये) + 09–जून–2026 से आगे का ब्याज और अन्य शुल्क।

बंधक संपत्ति का विवरणः गाँव खावरी अव्वल, तहसील–बिलारी, ज़िला–मुरादाबाद, उत्तर प्रदेश में स्थित 75.735 वर्ग मीटर ज़मीन वाली संपत्ति है। सीमाएँ इस प्रकार हैं: पूर्व– 8 फीट चौड़ी सड़क, पश्चिम– श्री सवीर का घर, उत्तर– उदयवीर का घर, दक्षिण– हरवीर का घर।

दिनांकः 19.06.2026, स्थानः गुरुग्राम — प्राधिकृत अधिकारी, श्री गौरव त्रिपाठी मोबाइल– 9650055701, उम्मीद हाउसिंग फाइनेंस प्रा. लि.

प्रपत्र ए सार्वजनिक उदघोषणा

(भारतीय दिवाला और और शोधन अक्षमता बोर्ड (कॉरपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 6 के तहत)

मेसर्स कॉस्मोस फेरस प्राइवेट लिमिटेड के क्रेडिटरों के सूचनार्थ

	प्रासंगिक विवरण	
1.	कॉर्पोरेट देनदार का नाम	मेसर्स कॉस्मोस फेरस प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार के निगमन की तिथि	18/08/15
3.	वह प्राधिकरण जिसके तहत कॉरपोरेट देनदार निगमित/पंजीकृत है	कंपनी रजिस्ट्रारः उत्तर प्रदेश कक्ष कंपनी अधिनियम, 2013 के तहत
4.	कॉरपोरेट देनदार की कॉरपोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	CIN: U28910UP2015PTC072740
5.	कॉर्पोरेट देनदार के पंजीकृत और प्रधान कार्यालय,यदि कोई हो, का पता	पंजीकृत कार्यालयः राणा चौक, मेरठ रोड, मुजफ्फरनगर, उत्तर प्रदेश, भारत, 251003
6.	कॉर्पोरेट देनदार के संबंध में दिवाला प्रारंभ होने की तिथि	11.06.2026 (आदेश की प्रति 16.06.2026 को प्राप्त हुई)
7.	दिवाला समाधान प्रक्रिया के बंद होने की अनुमानित तिथि	13/12/26
8.	अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	नामः सुश्री भावना बंसल पंजीकरण संख्याः IBBI/IPA-001/MP-02716/2022-2023/14150
9.	बोर्ड में यथा– पंजीकृत अंतरिम समाधान पेशेवर का पता और ईमेल	पंजीकृत पताः ए/9–बी, डीडीए फ्लैट्स, मुनिरका, दिल्ली–110067 ईमेलः bhavnabansalus@yahoo.com एएफए 3/12/2026 तक वैध
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई–मेल	ई–9/23, एलजीएफ, वसंत विहार, दिल्ली–110057 ई–मेलः cirp.cosmos@gmail.com
11.	दावे जमा करने की अंतिम तिथि	30/06/26
12.	अंतरिम समाधान पेशेवर द्वारा सुनिश्चित धारा 21 की उप-धारा (6ए) के खंड (बी) के तहत लेनदारों के वर्ग, यदि कोई होंः लागू नहीं	लागू नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचाने गए दिवाला पेशेवरों के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध हैः	(क) वेब लिंकःhttps://ibbi.gov.in/home/downloads (ख) लागू नहीं

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी विधि न्यायाधिकरण, इलाहाबाद पीठ ने 11.06.2026 (आदेश की प्रति 16.06.2026 को प्राप्त हुई) को मेसर्स कॉस्मोस फेरस प्राइवेट लिमिटेड की कॉरपोरेट दिवाला समाधान प्रक्रिया शुरू करने का आदेश दिया है।

मेसर्स कॉस्मोस फेरस प्राइवेट लिमिटेड के लेनदारों को एतद्द्वारा सूचित किया जाता है कि वे प्रविष्टि सं. 10 के सामने दिए गए पते पर अंतरिम समाधान पेशेवर के समक्ष 30.06.2026 को या उससे पहले साक्ष्य के साथ अपने दावे प्रस्तुत करें। वित्तीय क्रेडिटर्स को अपने दावे साक्ष्य सहित इलेक्ट्रॉनिक माध्यम से ही जमा करने होंगे। अन्य सभी लेनदार अपने दावे साक्ष्य के साथ व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से जमा कर सकते हैं। झूठे या भ्रामक दावे प्रस्तुत करने पर दंडात्मक कार्रवाई की जाएगी।

हस्ता./-, भावना बंसल (अंतरिम समाधान पेशेवर)
कृते, मेसर्स कॉस्मोस फेरस प्राइवेट लिमिटेड
आईबीबीआई पंजीकरण संख्याः IBBI/IPA-001/MP-02716/2022-2023/14150
स्थानः नई दिल्ली, दिनांकः 19.06.2026

हीरो फिनकॉर्प लिमिटेड

CIN: U74899DL1991PLC046774

पंजीकृत कार्यालयः 34, कम्युनिटी सेंटर, बसंत लोक, वसंत विहार, नई दिल्ली–110057दूरभाषः 011–49487150, फैक्सः 011–49487197, 011–49487198, ईमेलः litigation@herofincorp.com, वेबसाइटः www.herofincorp.com

कब्जा सूचना [(परिशिष्ट IV) नियम 8(1)]

जैसा की वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का 54) (जिसे इसके बाद "**अधिनियम**" कहा गया है) के अंतर्गत **हीरो फिनकॉर्प लिमिटेड (एचएफसीएल)**, एक गैर-बैंकिंग वित्तीय कंपनी के प्राधिकृत आधिकारी के रूप में तथा प्रतिभूति हित प्रवर्तन नियमवाली,2002 की धारा 13 की उप धारा (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना दिनांक 13.04.2026 जारी कर ऋणधारको

1. **मैसर्स कालरा कोल्ड चेन लॉजिस्टिक्स (ऋणधारक)**, जिनका पंजीकृत कार्यालय 415, 4थी मंजिल, डीएलएफ स्टार टॉवर, सेक्टर–30, गुरुग्राम, हरियाणा–122002 है, और मकान नं. के–117, पहली मंजिल, साउथ सिटी 1, गुरुग्राम, हरियाणा–122001 पर भी है
2. **श्री आशीष कालरा (सह-ऋणधारक / बंधककर्ता)**, निवासीः मकान नं. के–117, पहली मंजिल, साउथ सिटी 1, गुरुग्राम, हरियाणा–122001
3. **श्री पृथ्वी राज कालरा (सह-ऋणधारक)**, निवासीः 5414 पहली मंजिल, लोटस लेन, डीएलएफ फेज–4, गुरुग्राम, हरियाणा–122009
4. **सुश्री श्रुति साह (सह-ऋणधारक)**, निवासीः मकान नं. के–117, पहली मंजिल, साउथ सिटी 1, गुरुग्राम, हरियाणा–122001

(इसके बाद सामूहिक रूप से "**ऋण लेने वाला**" कहा जाएगा) को उक्त सूचना की प्राप्ति की तिथि से साठ (60) दिनों के भीतर रु. 3,66,31,757.09/– (**रुपये तीन करोड़ छियासठ लाख इकतीस हजार सात सौ सतावन और नौ पैसे मात्र**), जो 11.04.2026 तक देय थी, साथ ही लागू ब्याज और अन्य शुल्कों वापस लौटने का निर्देश दिया थो

ऋणधारक इस राशि को वापस लौटने में विफल रहे, अतः एतद्द्वारा आम जनता और विशेष रूप से ऋणधारको को सूचित किया जाता है की आज दिनांक 18 **जून**, 2026 को अधोहस्ताक्षरी ने उक्त प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13की उप-धारा (4) के तहत नीचे वर्णित संपत्ति का कब्जा ले लिया है

विशेष रूप से ऋणधारकों और आम जनता को एतद्द्वारा सूचित किया जाता है की वे नीचे वर्णित संपत्ति का व्यवसाय न करें और उक्त संपत्ति का किसी तरह का व्यवसाय रु. 3,66,31,757.09/– (**रुपये तीन करोड़ छियासठ लाख इकतीस हजार सात सौ सतावन और नौ पैसे मात्र**), जो 11.04.2026 तक देय थी, तथा लागू ब्याज और अन्य शुल्कों के लिए एचएफसीएल के चार्ज के अधीन होगा।

ऋणधारक का ध्यान प्रतिभूत संपत्ति को विमोचित करने के लिए उपलब्ध समय के संदर्भ मे अधिनियम की धारा 13 की उप धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है

अचल संपत्ति/सुरक्षित आस्तियों का विवरण इस प्रकार है:

पहली मंजिल पर स्वतंत्र फ्लैट, जिसका कवर्ड एरिया 249 वर्ग मी. है, प्लॉट नं. 117, ब्लॉक नंबर-के, साउथ सिटी, फेज-I, गांव सिलोखरा, झाड़सा और सुकरौली, तहसील वजीराबाद और जिला गुरुग्राम, हरियाणा। चौहद्दीः उत्तरः डीएससी–115, पश्चिमः एट्रियम, दक्षिणः डीएससी–117, पूर्वः गलियारा

स्थानः गुरुग्राम, दिनांकः 18.06.2026 — हस्ता/– प्राधिकृत अधिकारी, हीरो फिनकॉर्प लिमिटेड

डीसीएम श्रीराम इंडस्ट्रीज लिमिटेड

CIN : L74899DL1989PLC035140

पंजी. कार्यालय : कंचनजंगा बिल्डिंग, 18 बाराखम्बा रोड, नई दिल्ली–110001
टेलीफोन नंबर : (011) - 43745021, ई–मेल : investorservices@dcmsr.com
वेबसाइट : https://www.dcmsr.com

कम्पनी के शेयरधारकों के ध्यानार्थ सूचना

एतद्द्वारा सूचना दी जाती है कि कम्पनी की 35वीं वार्षिक सामान्य बैठक (एजीएम), कम्पनी अधिनियम, 2013 के लागू प्रावधानों और तदधीन विरचित नियमों तथा सेबी (एलओडीआर) विनियमावली, 2015 और कार्पोरेट मंत्रालय द्वारा जारी किए गए विभिन्न सर्कुलर्स, जिनमें नवीनतम सर्कुलर नंबर 03/2025 दिनांकित 29 सितम्बर, 2025 तथा भारतीय प्रतिभूति एवं विनिमय बोर्ड (सेबी) के अनुपालन में, वीडियो कॉन्फ्रेन्सिंग (वीसी)/अन्य ऑडियो विजुअल मीन्स (ओएवीएम) के माध्यम से **बुधवार, दिनांक 15 जुलाई, 2026 को पूर्वा. 11.30 बजे** बैठक के आयोजन की सूचना में सूचीबद्ध साधारण और विशेष व्यवसाय निष्पादित करने हेतु, आयोजित की जाएगी। सदस्यगण https://emeetings.kfintech.com पर वीसी/ओएवीएम के माध्यम से ई–एजीएम में उपस्थित हो सकेंगे। वीसी/ओएवीएम के माध्यम से भाग ले रहे सदस्यों की गणना कम्पनी अधिनियम, 2013 की धारा 103 के अधीन गणपूर्ति के प्रयोजन हेतु की जाएगी।

संबद्ध सर्कुलर्स के अनुपालन में, एजीएम की सूचना की इलेक्ट्रॉनिक प्रतियां तथा वित्तीय वर्ष 2025–26 हेतु वित्तीय विवरण, बोर्ड की रिपोर्ट, ऑडीटर्स की रिपोर्ट और अन्य अपेक्षित दस्तावेजों सहित कम्पनी के उन सभी सदस्यों को 18 जून, 2026 को भेजी जा चुकी हैं, जिनका ई–मेल पता कम्पनी/डिपॉजिटरी पार्टिसिपैंट(पार्टिसिपैंट्स) के पास 05 जून, 2026 को पंजीबद्ध है। उपरोक्त दस्तावेज कम्पनी की वेबसाइट https://dcmsr.com पर तथा स्टॉक एक्सचेंजेज नामतः बीएसई लिमिटेड www.bseindia.com एवं नैशनल स्टॉक एक्सचेंज लिमिटेड www.nseindia.com और कम्पनी के रजिस्ट्रार ऐंड ट्रांसफर एजेन्ट्स, केफिन टेक्नोलॉजीज लिमिटेड ("केफिन") की वेबसाइट https://evoting.kfintech.com/public/downloads.aspx पर भी उपलब्ध हैं।

कोई सदस्य, जो वार्षिक रिपोर्ट तथा ई–एजीएम की भौतिक प्रति प्राप्त करने का इच्छुक है, अपने फोलियो नंबर/डीपी आईडी तथा क्लाइंट आईडी के उल्लेख के साथ कम्पनी को अनुरोध पत्र लिख सकता है/अथवा ई–मेल भेज सकता है।

कोई सदस्य, जो विच्छेदन तिथि अर्थात 03.07.2026 को भौतिक या अभौतिक शेयरों का धारक है, एजीएम की सूचना में सूचीबद्ध व्यवसाय पर इलेक्ट्रॉनिक विधि से अपना वोट ई–वोटिंग सुविधा (केफिन द्वारा उपलब्ध कराई जाने वाली रिमोट ई–वोटिंग अथवा एजीएम में ई–वोटिंग सिस्टम) के माध्यम से डाल सकता है।

सदस्यों को सूचित किया जाता है कि :

क) कोई भी व्यक्ति, जिसका नाम डिपॉजिटरीज द्वारा अनुरक्षित सदस्यों के रजिस्टर अथवा लाभार्थी स्वामियों के रजिस्टर में कट–ऑफ तिथि अर्थात 03.07.2026 को दर्ज मौजूद होगा, केवल वही व्यक्ति रिमोट ई–वोटिंग तथा एजीएम में वोटिंग की सुविधा का लाभ प्राप्त करने का हकदार होगा।

ख) रिमोट ई–वोटिंग शुक्रवार, 10 जुलाई, 2026 को (पूर्वा. 09.00 बजे आईएसटी) आरंभ होगी तथा मंगलवार, 14 जुलाई, 2026 को (अप. 05.00 बजे आईएसटी) समाप्त होगी।

ग) जिन सदस्यों ने सूचना मेल किए जाने के बाद शेयर अर्जित किए हैं और कट–ऑफ तिथि अर्थात 03.07.2026 को शेयरधारक हैं, इलेक्ट्रॉनिक साधनों द्वारा वोट डालने के अपने अधिकार के प्रयोग के लिए यूजर आईडी और पासवर्ड एजीएम की सूचना के नोटस में दी गई प्रक्रिया के अनुसार प्राप्त कर सकते हैं।

घ) सदस्य द्वारा किसी प्रस्ताव पर एक बार वोट डाल दिए जाने के बाद सदस्य को उसमें परिवर्तन करने की अनुमति नहीं होगी।

ङ) ई–वोटिंग की सुविधा ई–एजीएम के दौरान भी उपलब्ध कराई जाएगी तथा ई–एजीएम में उपस्थित वे सदस्य जिनने अपना वोट रिमोट ई–वोटिंग द्वारा नहीं डाला है, ई–एजीएम में ई–वोटिंग सिस्टम द्वारा वोट डाल सकते हैं।

च) सदस्यगण जो ई–एजीएम से पहले रिमोट ई–वोटिंग द्वारा अपना वोट डाल चुके हैं, वे भी ई–एजीएम में वीसी/ओएवीएम के जरिये उपस्थित रह सकते हैं परंतु उनको पुनः मतदान करने का अधिकार नहीं होगा।

ई–मेल पता पंजीबद्ध/अद्यतन करवाने की विधि :

क) भौतिक रूप में शेयरों के धारक जिन सदस्यों ने अपना ई–मेल पता कम्पनी में पंजीबद्ध/अद्यतन नहीं करवाया है, उनसे अनुरोध है कि वे पैन, अन्य केवाईसी विवरण के अद्यतनीकरण के लिए प्रपत्र आईएसआर–1 और हस्ताक्षर अद्यतनीकरण के लिए प्रपत्र आईएसआर–2 बैंक के सत्यापन और मूल निरस्त चैक के साथ कम्पनी के आरटीए को भेजें।

ख) अभौतिक (डीमैटीरियलाइज्ड) शेयरों के धारक सदस्यों से अनुरोध है कि वे अपना ई–मेल पता पंजीबद्ध/अद्यतन करवाने के लिए अपने संबंधित डिपॉजिटरी पार्टिसिपैंट्स से सम्पर्क करें।

श्री कमलजीत सिंह, कार्यरत कम्पनी सेक्रेटरी (सी.पी. नंबर 16847) को रिमोट ई–वोटिंग तथा एजीएम के स्थान पर वोटिंग हेतु संवीक्षक नियुक्त किया गया है।

एतद्द्वारा कम्पनी अधिनियम, 2013 की धारा 91 के साथ पठित तदधीन विरचित लागू नियमों के अनुसरण में और सेबी (सूचीयन दायित्व और प्रकटीकरण अपेक्षाएं) विनियमावली, 2015 के विनियम 42 के अनुसरण में सूचना दी जाती है कि कम्पनी के सदस्यों का रजिस्टर और शेयर ट्रांसफर बुक्स **शनिवार, 04 जुलाई, 2026 से बुधवार, 15 जुलाई, 2026 (दोनों तिथियों सहित)** तक 31 मार्च, 2026 को समाप्त वित्तीय वर्ष हेतु इक्विटी शेयर्स पर लाभांश, यदि एजीएम में घोषित किया गया, हेतु ग्राह्य सदस्यों के नामों के निर्धारण तथा एजीएम के प्रयोजनार्थ बंद रहेंगी।

अभौतिक रूप में, भौतिक रूप में शेयरों के धारक सदस्यों के लिए और जिन सदस्यों ने अपना ई–मेल पता पंजीकृत नहीं करवाया है, उनके लिए रिमोट ई–वोटिंग की विधि एजीएम की सूचना में दी गई है।

कंपनी ने वित्तीय वर्ष 2025–26 के लिए लाभांश प्राप्त करने हेतु ग्राह्य सदस्यों के निर्धारण के लिए **शुक्रवार, 3 जुलाई, 2026** तिथि **'रिकॉर्ड डेट'** निर्धारित की है। यदि एजीएम में लाभांश घोषित किया जाता है, तो उसका भुगतान एजीएम समाप्त होने के 30 (तीस) दिनों के अंदर इलेक्ट्रॉनिक मोड से किया जाएगा। सेबी के आदेश के अनुसार, भौतिक मोड में शेयर रखने वाले सदस्यों को लाभांश का भुगतान इलेक्ट्रॉनिक तरीके से तभी किया जाएगा, जब वे अपने भौतिक फोलियो के लिए अपना परमानेंट अकाउंट नंबर (पैन), संपर्क विवरण (डाक पता, मोबाइल नंबर और ई–मेल), बैंक खाता विवरण, नमूना हस्ताक्षर, इत्यादि उपलब्ध करवा देंगे।

किसी भी संदेह की स्थिति में सदस्यगण कम्पनी से 011–43745075/ ई–मेल आईडी : investorservices@dcmsr.com सम्पर्क करें अथवा कम्पनी के रजिस्ट्रार ऐंड ट्रांसफर एजेन्टस, केफिन टेक्नोलॉजीज लिमिटेड से सम्पर्क करें, कार्यालय पता : सेलेनियम बिल्डिंग, टावर बी, प्लॉट नंबर 31–32, गाचीबावली, वित्तीय जिला, नानकरामगुडा, सेरिलिंगमपल्ली मंडल, हैदराबाद – 500 032, सम्पर्क विवरण : टोल फ्री नंबर : 1800 3094 001 ; व्हाट्सऐप नंबर (91) 9100094099 अथवा ई–मेल आईडी : einward.ris@kfintech.com पर ई–मेल अनुरोध भेजें।

वास्ते **डीसीएम श्रीराम इंडस्ट्रीज लिमिटेड**
हस्ता/–
वाई.डी. गुप्ता
कम्पनी सचिव एवं अनुपालन अधिकारी
FCS: 3405

स्थान : नई दिल्ली
दिनांक : 18.06.2026

DCM SHRIRAM

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

फॉर्म-सी, सार्वजनिक सूचना

एतद्द्वारा यह सूचना दी जाती है कि पीएस एसोसिएट्स, जिसका पंजीकृत कार्यालय 310, 3री मंजिल, वर्धमान तरु प्लाजा, सीयू ब्लॉक, पीतमपुरा, दिल्ली–110034 पर स्थित है, के गठन में दिनांक 31.05.2026 के एक पूरक साझेदारी विलेख के माध्यम से संशोधन किया गया है दिनांक 31.05.2026 से प्रभावी रूप से, निवर्तमान भागीदार श्री भरत पाहवा सेवानिवृत्त हो गए हैं और श्रीमती पारुल सिंह को एक नए भागीदार के रूप में शामिल किया गया है। उक्त फर्म के खिलाफ कोई भी दावा रखने वाले या उसके साथ लेनदेन करने वाले सभी व्यक्तियों से अनुरोध है कि वे इस सूचना के प्रकाशन की तारीख से 15 दिनों के भीतर अपने दावे, यदि कोई हों, ऊपर उल्लिखित पते पर प्रस्तुत करें अन्यथा यह, मान लिया जाएगा कि ऐसे दावों को छोड़ दिया गया है।

कृते एवं भागीदारों की ओर से
मे. पीएस एसोसिएट्स
भागीदार– पीएस एसोसिएट्स
दिनांकः 19.06.2026, स्थानः दिल्ली

ANNOUNCEMENT TO THE SHAREHOLDERS OF OXFORD INDUSTRIES LIMITED

("OXFORD"/"TARGET COMPANY"/"TC")

(Corporate Identification No.: L17112MH1980PLC023572)

Registered Office: 136-B, Ansa Industrial Estate, Saki Vihar Road, Sakinaka, Andheri (East), Mumbai, Maharashtra, India, 400072;
Phone No.: +919223400434; **Email id:** oxford_industries@yahoo.in; **Website:** www.oxfordfabrics.in

This Advertisement is being issued by Navigant Corporate Advisors Limited, on behalf of Saroj Kumar Choudhury (hereinafter referred to as the "Acquirer") for the acquisition up to 15,45,271 Equity Shares of Rs. 10/- each representing 26.00% of the total equity and voting share capital of the Target Company. The Offer Opening Public Announcement pursuant to Detailed Public Statement ("DPS") and the Public Announcement ("**PA**") made by the Acquirers have appeared in Financial Express - English Daily (all editions); Jansatta - Hindi Daily (all editions); Pratahkaal - Marathi Daily (Mumbai edition) on 11th June, 2026.

1. Acquirer has completed the dispatch of the Physical Letter of Offer on 04th June, 2026 to such shareholders whose email addresses were not registered with Target Company pursuant to regulation 18(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended **("SEBI (SAST) Regulations")**
2. It is reiterated that copy of the LOF is also available on the website of Securities and Exchange Board of India (SEBI), www.sebi.gov.in and also on the website of Manager to the Offer, www.navigantcorp.com.
3. Shareholders who have not received the Letter of Offer can tender the shares in accordance with procedure described in clause 8.15 on 25 of Letter of Offer, which is reproduced as below:

Procedure for Tendering the Shares in case of Non-Receipt of the Letter of Offer:

Persons who have acquired equity shares but whose names do not appear in the register of members of the Target Company on the Identified date, or those who have not received the Letter of offer, may also participate in this Offer. A shareholder may participate in the Offer by approaching their broker and tender Equity shares in the Open Offer as per the procedure mentioned in this Letter of Offer or in the Form of Acceptance-cum-Acknowledgement. The Letter of Offer along with Form of Acceptance-cum-Acknowledgement will be dispatched to all the eligible shareholders of the Target Company as on the Identified date. In case of non-receipt of the Letter of Offer, such eligible shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or BSE website (www.bseindia.com) or Merchant Banker website (www.navigantcorp.com) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity shares of the Target Company. Alternatively in case of non-receipt of the Letter of Offer, shareholders holding shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder, stating name, address, number of shares held, client Id number, DP name, DP ID number, number of shares tendered and other relevant documents such as physical share certificates and Form SH-4 in case of shares being held in physical form. Such Shareholders have to ensure that their order is entered in the electronic platform to be made available by the BSE before the closure of the Offer.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRER

Navigant

NAVIGANT CORPORATE ADVISORS LIMITED
804, Meadows, Sahar Plaza Complex, J B Nagar, Andheri Kurla Road, Andheri East, Mumbai - 400059.
Tel No. +91 22 4120 4837 / 4973 5078 | **Email id:** navigant@navigantcorp.com | **Website:** www.navigantcorp.com
SEBI Registration No: INM000012243 | **Contact person:** Mr. Sarthak Vijlani

Place: Mumbai
Date : June 18, 2026

पिकेडिली एग्रो इंडस्ट्रीज लिमिटेड

सीआईएनः L01115HR1994PLC032244
पंजीकृत कार्यालयः गाँव भदसोन उमरी-इंद्री रोड, तहसील इंद्री, जिला करनाल, हरियाणा–132117
ईमेल आईडीः piccadilygroup34@rediffmail.com

इसके द्वारा सूचित किया जाता है कि कंपनी द्वारा जारी किए गए निम्नलिखित शेयर सर्टिफिकेट खोधुम हो गए हैं और उनके रजिस्टर्ड धारकों ने कंपनी से डुप्लीकेट शेयर सर्टिफिकेट जारी करने के लिए आवेदन किया है।

फोलियो संख्या	शेयरधारक का नाम	प्रमाणपत्र संख्या	विशिष्ट संख्या से	विशिष्ट संख्या तक	शेयर
0002716	पवन कुमार	00157237	048583841	048585040	1200
		00150522	024631921	024632520	600
		00066032	016496421	016496520	100
		00066031	016496321	016496420	100
		00066033	016496221	016496320	100
		00066029	016496121	016496220	100
		00066028	016496021	016496120	100
		00066027	016495921	016496020	100

सार्वजनिक को एतद्द्वारा ऊपर बताए गए शेयर प्रमाणपत्रों को खरीदने या किसी भी प्रकार से उनसे लेन–देन करने के लिए चेतावनी दी जाती है। कोई भी व्यक्ति(यों), जिनके पास उक्त शेयर प्रमाणपत्रों के संबंध में कंपनी के विरुद्ध कोई दावा(दावे) हैं, उन्हें ऐसे दावे प्रस्तुत करने चाहिए। ऐसे दावों पर विचार किया जाएगा और कंपनी डुप्लीकेट शेयर प्रमाणपत्र जारी करने की प्रक्रिया आगे बढ़ाएगी।

पिकाडिली एग्रो इंडस्ट्रीज लिमिटेड के लिए
हस्ताक्षर/–
कंपनी सचिव
दिनांकः 19.06.2026
स्थानः करनाल, हरियाणा

न्यायालय सुश्री नेहा पालीवाल शर्मा स्पैशल जज (पीसी एक्ट) सीबीआई-12, राउज एवेन्यू डिस्ट्रिक्ट कोर्ट, नई दिल्ली।

आदेश की तारीख :- 29.04.2026 जारी करने की तारीख :- 06.05.2026
सुनवाई की अगली तारीख :- 04.07.2026 समय :- सुबह 10:00 बजे

शिकायत केस नं. 52/2025
ECIR/ DLZO-I/ 03/2020
CNR No. DLCT-001204-2025
पीएस-डायरेक्टोरेट ऑफ एनफोर्समेंट

डायरेक्टरेट ऑफ एनफोर्समेंट
बनाम
मेसर्स राडिकल फूड्स लिमिटेड और अन्य

सेवा में,
अश्विनी कुमार, प्रोपराइटर, मेसर्स जगदंबा ओवरसीज,
निवासीः 629, जुग्गी, किशन गंज, दिल्ली

सूचना

आपको उक्त मामले में सुनवायी की अगली तिथि **04.07.2026 को पूर्व 10.00 बजे** इस न्यायालय में पेश होने का निर्देश दिया जाता है।

हस्ताक्षर/–
नेहा पालीवाल शर्मा, स्पैशल जज
(पीसीएक्ट) सीबीआई-12 राउज एवेन्यू
डिस्ट्रिक्ट कोर्ट कॉम्प्लेक्स, नई दिल्ली

आईओएल केमिकल्स एंड फार्मास्यूटिकल्स लिमिटेड

CIN: L24116PB1986PLC007030

पंजी. कार्यालयः गांव व डाकखाना– हंडियाया, फतेहगढ़ छान्ना रोड, तहसील तथा जिला– बरनाला– 148107, पंजाब (भारत)
कॉर्पोरेट कार्यालयः 85, औद्योगिक क्षेत्र 'ए', लुधियाना–141001
फोनः +91-161-4560500
ई–मेलः contact@iolcp.com, वेबसाइटः www.iolcp.com

शेयरधारकों को सूचना
भौतिक प्रतिभूतियों के अंतरण–सह–डीमैटेरियलाइजेशन हेतु विशेष विंडो

आईओएल केमिकल्स एंड फार्मास्यूटिकल्स लिमिटेड के शेयरधारकों को सूचित किया जाता है कि सेबी परिपत्र सं. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 दिनांक 30 जनवरी 2026 के अनुसार, 1 अप्रैल 2019 से पहले निष्पादित हस्तांतरण विलेख के साथ भौतिक शेयरों के भौतिककरण के लिए पात्र हस्तांतरण अनुरोधों के दर्ज/पुनः दर्ज और दस्तावेजीकरण या प्रक्रियात्मक आवश्यकताओं में कमियों के कारण हस्तांतरण अनुरोधों को पहले लौटाए जाने, अस्वीकार किए जाने या अनसुना रहने के मामलों सहित 5 फरवरी 2026 से 4 फरवरी 2027 तक एक बार विशेष विंडो उपलब्ध है।

सक्षम निवेशक – दूसरा 100 दिन अभियान (1 अप्रैल 2026 से 9 जुलाई 2026 तक)

निवेशक शिक्षा और संरक्षण निधि प्राधिकरण (आईईपीएफए), कॉरपोरेट कार्य मंत्रालय ने शेयरधारकों को अवैतनिक/दावा न किए गए लाभांश का दावा करने और अपने केवाईसी विवरण को अपडेट करने में सुविधा प्रदान करने के लिए "सक्षम निवेशक" अभियान शुरू किया है। शेयरधारकों को प्रोत्साहित किया जाता है कि वे जहां भी आवश्यक हो, अपने केवाईसी विवरण को सत्यापित और अपडेट करें, और कानून के लागू प्रावधानों के अनुसार निवेशक शिक्षा और संरक्षण निधि (आईईपीएफ) में ऐसे लाभांशों के हस्तांतरण और संबंधित शेयरों से बचने के लिए किसी भी अवैतनिक/दावा न किए गए लाभांश का दावा करें।

विस्तृत दिशानिर्देशों, निर्धारित प्रपत्रों और प्रक्रियाओं के लिए, शेयरधारक कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट से संपर्क कर सकते हैं:

अलंकित असाइनमेंट्स लिमिटेड
यूनिटः आईओएल केमिकल्स एंड फार्मास्यूटिकल्स लिमिटेड
4ई/2, झंडेवालान एक्सटेंशन, नई दिल्ली – 110055
ईमेलः rta@alankit.com, फोनः + 91–11–23541234, 42541234

शेयरधारकों से अनुरोध है कि वे भौतिक शेयरों के हस्तांतरण–सह–डीमैटेरियलाइजेशन के लिए विशेष विंडो का उपयोग करें और निर्धारित समय सीमा के भीतर अपने अनुरोध प्रस्तुत करें।

कृते आईओएल केमिकल्स एंड फार्मास्यूटिकल्स लिमि.
ह./–
स्थानः लुधियाना — अभय राज सिंह
दिनांकः 18 जून, 2026 — वरि. उपाध्यक्ष एवं कम्पनी सचिव

अंसल प्रापर्टीज एण्ड इन्फ्रास्ट्रक्चर लिमिटेड

कॉर्पोरेट पहचान संख्या : L45101DL1967PLC004759
पंजीकृत कार्यालय : 115, अंसल भवन, 16, कस्तूरबा गांधी मार्ग, नई दिल्ली–110001
दूरभाष : 011–23353550, 91–8744097501, वेबसाइट : www.ansalapi.com,
ई–मेल : contactansalapi@gmail.com, shareholderservice@ansalapi.com

31 दिसम्बर, 2025 को समाप्त तिमाही और अवधि के अलेखापरीक्षित वित्तीय परिणामों का सारांश

(रु. लाख में)

क्र. सं.	विवरण	स्टैण्डअलोन – समाप्त तिमाही 31/12/2025 (अलेखापरीक्षित)	30/09/2025 (अलेखापरीक्षित)	31/12/2024 (अलेखापरीक्षित)	समाप्त अवधि 31/12/2025 (अलेखापरीक्षित)	31/12/2024 (अलेखापरीक्षित)	समाप्त वर्ष 31/03/2025 (लेखापरीक्षित)
1	परिचालनों से कुल आय (निबल)	1,677	716	21,174	3,670	49,037	64,644
2	अवधि हेतु निबल लाभ/(हानि) (कर, अपवादित तथा/अथवा असाधारण मदों से पूर्व)	(362)	(74)	1,535	896	(12,402)	(125,710)
3	कर पूर्व अवधि हेतु निबल लाभ/(हानि) (अपवादित तथा/अथवा असाधारण मदों के पश्चात)	2,937	(74)	1,535	4,195	(19,361)	(171,021)
4	कर पश्चात अवधि हेतु निबल लाभ/(हानि) (अपवादित तथा/अथवा असाधारण मदों के पश्चात)	3,016	(63)	1,297	4,274	(19,542)	(162,933)
5	अवधि हेतु कुल व्यापक आय [अवधि हेतु लाभ/(हानि) (कर पश्चात) तथा अन्य व्यापक आय (कर पश्चात) सहित]	3,013	(63)	1,258	4,285	(19,476)	(162,916)
6	इक्विटी शेयर पूँजी	7,870	7,870	7,870	7,870	7,870	7,870
7	आरक्षितियाँ (पुनर्मूल्यांकन आरक्षितियों को छोड़कर) जैसा कि गत वर्ष के लेखापरीक्षित तुलन पत्र में प्रदर्शित है आय प्रति शेयर (रु. 5/– प्रत्येक के) (सतत एवं असतत प्रचालनों हेतु)	-	-	-	-	-	(189,917)
8	1. बेसिक :						
	2. डाइल्यूटेडः	1.92	(0.04)	0.82	2.72	(12.41)	(103.51)
		1.80	(0.04)	0.77	2.55	(11.67)	(97.33)

नोट : उपर्युक्त सेबी (सूचीबद्धता दायित्व तथा प्रकटन अपेक्षाएँ) विनियम, 2015 के विनियम 33 के अनुसार स्टॉक एक्सचेंजों के साथ दर्ज 31 दिसम्बर, 2025 को समाप्त तिमाही तथा अवधि के अलेखापरीक्षित वित्तीय परिणामों के विस्तृत प्रारूप का सारांश है। कथित स्टैण्डएलोन परिणामों का पूर्ण प्रारूप स्टॉक एक्सचेंज की वेबसाइट(टों) www.nseindia.com, www.bseindia.com तथा कम्पनी की वेबसाइट https://www.ansalapi.com/disclosures-under-regulation-46-of-the-lodr.php" पर उपलब्ध है और क्यूआर कोड को स्कैन करके एक्सेस किया जा सकता है।

कृते एवं हिते निदेशक मंडल
अंसल प्रॉपर्टीज एण्ड इन्फ्रास्ट्रक्चर लिमिटेड
ह./–
सिद्धार्थ गोयनका
पूर्णकालिक निदेशक
डीआईएन : 11524566

स्थान : नई दिल्ली
तिथि : 17 जून, 2026

अंसल प्रापर्टीज एण्ड इन्फ्रास्ट्रक्चर लिमिटेड

कॉर्पोरेट पहचान संख्या : L45101DL1967PLC004759
पंजीकृत कार्यालय : 115, अंसल भवन, 16, कस्तूरबा गांधी मार्ग, नई दिल्ली–110001
दूरभाष : 011–23353550, 91–8744097501, वेबसाइट : www.ansalapi.com,
ई–मेल : contactansalapi@gmail.com, shareholderservice@ansalapi.com

30 सितम्बर, 2025 को समाप्त तिमाही और अवधि के अलेखापरीक्षित वित्तीय परिणामों का सारांश

(रु. लाख में)

क्र. सं.	विवरण	स्टैण्डअलोन – समाप्त तिमाही 30/09/2025 (अलेखापरीक्षित)	30/06/2025 (अलेखापरीक्षित)	30/09/2024 (अलेखापरीक्षित)	समाप्त अवधि 30/09/2025 (अलेखापरीक्षित)	30/09/2024 (अलेखापरीक्षित)	समाप्त वर्ष 31/03/2025 (लेखापरीक्षित)
1	परिचालनों से कुल आय (निबल)	716	1,277	19,540	1,993	27,863	64,644
2	अवधि हेतु निबल लाभ/(हानि) (कर, अपवादित तथा/अथवा असाधारण मदों से पूर्व)	(74)	1,332	(14,263)	1,259	(13,937)	(125,710)
3	कर पूर्व अवधि हेतु निबल लाभ/(हानि) (अपवादित तथा/अथवा असाधारण मदों के पश्चात)	(74)	1,332	(21,222)	1,259	(20,096)	(171,021)
4	कर पश्चात अवधि हेतु निबल लाभ/(हानि) (अपवादित तथा/अथवा असाधारण मदों के पश्चात)	(63)	1,321	(21,196)	1,259	(20,839)	(162,933)
5	अवधि हेतु कुल व्यापक आय [अवधि हेतु लाभ/(हानि) (कर पश्चात) तथा अन्य व्यापक आय (कर पश्चात) सहित]	(63)	1,336	(21,114)	1,273	(20,735)	(162,916)
6	इक्विटी शेयर पूँजी	7,870	7,870	7,870	7,870	7,870	7,870
7	आरक्षितियाँ (पुनर्मूल्यांकन आरक्षितियों को छोड़कर) जैसा कि गत वर्ष के लेखापरीक्षित तुलन पत्र में प्रदर्शित है आय प्रति शेयर (रु. 5/– प्रत्येक के) (सतत एवं असतत प्रचालनों हेतु)	-	-	-	-	-	(189,917)
8	1. बेसिक :						
	2. डाइल्यूटेडः	(0.04)	0.84	(13.47)	0.80	(13.24)	(103.51)
		(0.04)	0.79	(12.66)	0.75	(11.67)	(97.33)

नोट : उपर्युक्त सेबी (सूचीबद्धता दायित्व तथा प्रकटन अपेक्षाएँ) विनियम, 2015 के विनियम 33 के अनुसार स्टॉक एक्सचेंजों के साथ दर्ज 31 दिसम्बर, 2025 को समाप्त तिमाही तथा अवधि के अलेखापरीक्षित वित्तीय परिणामों के विस्तृत प्रारूप का सारांश है। कथित स्टैण्डएलोन परिणामों का पूर्ण प्रारूप स्टॉक एक्सचेंज की वेबसाइट(टों) www.nseindia.com, www.bseindia.com तथा कम्पनी की वेबसाइट https://www.ansalapi.com/disclosures-under-regulation-46-of-the-lodr.php" पर उपलब्ध है और क्यूआर कोड को स्कैन करके एक्सेस किया जा सकता है।

कृते एवं हिते निदेशक मंडल
अंसल प्रॉपर्टीज एण्ड इन्फ्रास्ट्रक्चर लिमिटेड
ह./–
सिद्धार्थ गोयनका
पूर्णकालिक निदेशक
डीआईएन : 11524566

स्थान : नई दिल्ली
तिथि : 17 जून, 2026

अंसल प्रापर्टीज एण्ड इन्फ्रास्ट्रक्चर लिमिटेड

कॉर्पोरेट पहचान संख्या : L45101DL1967PLC004759
पंजीकृत कार्यालय : 115, अंसल भवन, 16, कस्तूरबा गांधी मार्ग, नई दिल्ली–110001
दूरभाष : 011–23353550, 91–8744097501, वेबसाइट : www.ansalapi.com,
ई–मेल : contactansalapi@gmail.com, shareholderservice@ansalapi.com

31 मार्च, 2025 को समाप्त तिमाही और वर्ष के लेखापरीक्षित वित्तीय परिणामों का सारांश

(रु. लाख में)

क्र. सं.	विवरण	स्टैण्डअलोन – समाप्त तिमाही 31-03-2025 (लेखापरीक्षित)	31-12-2024 (अलेखापरीक्षित)	31-03-2024 (लेखापरीक्षित)	समाप्त वर्ष 31-03-2025 (लेखापरीक्षित)	31-03-2024 (लेखापरीक्षित)	समेकित – समाप्त तिमाही 31-03-2025 (लेखापरीक्षित)	31/12/2024 (अलेखापरीक्षित)	31-03-2024 (लेखापरीक्षित)	समाप्त वर्ष 31-03-2025 (लेखापरीक्षित)	31-03-2024 (लेखापरीक्षित)
1	परिचालनों से कुल आय (निबल)	15,607	21,174	16,021	64,644	47,894	18,369	23,439	18,990	76,134	59,751
2	अवधि हेतु निबल लाभ/(हानि) (कर, अपवादित तथा/अथवा असाधारण मदों से पूर्व)	(113,308)	1,535	(1,687)	(125,710)	249	(114,766)	622	(4,066)	(129,644)	(4,423)
3	कर पूर्व अवधि हेतु निबल लाभ/(हानि) (अपवादित तथा/अथवा असाधारण मदों के पश्चात)	(151,660)	1,535	(1,687)	(171,021)	249	(116,793)	16,687	(4,065)	(129,716)	(4,423)
4	कर पश्चात अवधि हेतु निबल लाभ/(हानि) (अपवादित तथा/अथवा असाधारण मदों के पश्चात)	(143,391)	1,297	(1,467)	(162,933)	492	(108,470)	16,322	(3,302)	(120,983)	(4,647)
5	अवधि हेतु कुल व्यापक आय [अवधि हेतु लाभ/(हानि) (कर पश्चात) तथा अन्य व्यापक आय (कर पश्चात) सहित]	(143,439)	1,258	(1,449)	(162,916)	480	(108,506)	16,284	(3,301)	(125,365)	(4,676)
6	इक्विटी शेयर पूँजी	7,870	7,870	7,870	7,870	7,870	7,870	7,870	7,870	7,870	7,870
7	आरक्षितियाँ (पुनर्मूल्यांकन आरक्षितियों को छोड़कर) जैसा कि गत वर्ष के लेखापरीक्षित तुलन पत्र में प्रदर्शित है	-	-	-	(189,917)	(27,002)	-	-	-	(181,573)	(73,519)
8	आय प्रति शेयर (रु. 5/– प्रत्येक के) (सतत एवं असतत प्रचालनों हेतु)										
	1. बेसिक :	(91.10)	0.82	(0.93)	(103.51)	0.31	(68.84)	10.51	(1.96)	(76.90)	(2.79)
	2. डाइल्यूटेडः	(85.65)	0.77	(0.88)	(97.33)	0.29	(64.73)	9.88	(1.85)	(72.38)	(2.62)

नोट : उपर्युक्त सेबी (सूचीबद्धता दायित्व तथा प्रकटन अपेक्षाएँ) विनियम, 2015 के विनियम 33 के अनुसार स्टॉक एक्सचेंजों के साथ दर्ज 31 मार्च, 2025 को समाप्त तिमाही तथा वर्ष के वित्तीय परिणामों के विस्तृत प्रारूप का सारांश है। कथित स्टैण्डएलोन एवं समेकित परिणामों का पूर्ण प्रारूप स्टॉक एक्सचेंज की वेबसाइट(टों) www.nseindia.com, www.bseindia.com तथा कम्पनी की वेबसाइट https://www.ansalapi.com/disclosures-under-regulation-46-of-the-lodr.php" पर उपलब्ध है और क्यूआर कोड को स्कैन करके एक्सेस किया जा सकता है।

कृते एवं हिते निदेशक मंडल
अंसल प्रॉपर्टीज एण्ड इन्फ्रास्ट्रक्चर लिमिटेड
ह./–
सिद्धार्थ गोयनका
पूर्णकालिक निदेशक
डीआईएन : 11524566

स्थान : नई दिल्ली
तिथि : 17 जून, 2026